

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32118/2011

(From the judgement and order dated 30/08/2011 in WP No.254/2009 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

M/S ANSAL PROPERTIES & INFRAS.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for stay and permission to file synopsis and list of dates
and permission to file additional documents and with prayer for interim
relief and office report)

WITH SLP(C) NO. 245 of 2012

(With appln(s) for impleadment and permission to file additional documents
and permission to file lengthy list of dates and with prayer for interim
relief and office report)

SLP(C) NO. 34058 of 2013

(With office report)

Date: 03/01/2014 These Petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Ms. Mukti Chaudhry, Adv.
Mr. Sahil Chopra, Adv.
Mr. Utkarsh Sharma, Adv.

Mr. Kumar Rajesh Singh, Adv.
Mr. Praveen Kumar, Adv.
Ms. Sunaina Kumar, Adv.

Ms. Priya Deep, Adv.
Mr. Rakesh Sharma, Adv.
Mr. Umesh Kumar Khaitan, Adv.

For Respondent(s)

Ms. Reena Singh, AAG
Mr. Devesh Kumar, Adv.

Mr. Sudhir Kulshreshtha, Adv.

Ms. Sushma Singh, Adv.

Mr. Pradeep Misra ,Adv
Mr. Vinay Garg ,Adv

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Mr. Gaurav Dhingra, Adv.
Mr. Sudeep Kumar, Adv.
Mr. Rajesh, Adv.

Mr. Abhishth Kumar, Adv.
Mr. Raman Yadav, Adv.

Mr. Adarsh Upadhyay, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioners in all the matters may serve the copy of the petitions upon the learned counsel for the respondents, if not already served. Respondents may file the counter affidavit within four weeks. Rejoinder affidavit, if any, may be filed within two weeks thereafter.

List thereafter.

	(DEEPAK MANSUKHANI)		(M.S. NEGI)	
	Court Master		Assistant Registrar	